

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

IA Nos.368/2020, 555/2020 & 79/2021

IN

**CP (IB) No.136/Chd/Pb/2017
(Admitted)**

Under Section 60(5) of IBC, 2016.

In the matter of:

UCO Bank	...Petitioner-Financial Creditor
Versus	
Oswal Spinning and Weaving Mills Ltd.	...Respondent-Corporate Debtor

Present through video conferencing:

Ms. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma, Advocate for suspended Board of Directors of the respondent-corporate debtor-applicant in IA No.368/2020.
Mr. G.S. Sarin, Practising Company Secretary for respondent No.1 (Liquidator) in IA No.368/2020.
Mr. Manish Jain, Advocate for respondent No.4 in IA No.368/2020 and for applicant in IA No.555/2020.
Mr. R.S. Bhatia, Advocate respondent No.5 in IA No. No.368/2020.

IA No.368/2020

Ms. Munisha Gandhi, learned Senior Counsel appearing for the applicant submits that though reply from the first respondent has been received but the reply of second respondent has not been served on her till date. Since the same is available in the Registry of Chandigarh Bench filed vide Diary No.00019/12 dated 22.02.2021, learned Senior Counsel for the applicant in the CA is permitted to collect a copy of the same from Registry.

2. Learned Senior Counsel for the applicant may file rejoinder, if any, to the said replies, and other respondents shall file their replies within two weeks from the date of this order and rejoinder thereto, if any, within one week from the date of receipt of reply exchanging copies between the parties.

3. List IA No.368/2020 on 30.09.2021.

IA No.555/2020

Learned counsel for the applicant submits that pleadings are complete. However, since the instant IA is connected with IA No.368/2020, list IA No.555/2020 on the same date i.e. 30.09.2021.

IA No.79/2021

Heard Mr. G.S. Sarin, authorized representative appearing for the Liquidator.

2. Issue notice of this application to the respondents to show cause as to why this application be not admitted. The applicant is directed to collect the notice from Registry and send the same by speed post immediately to the respondents attaching therewith copy of application and the entire paper book along with copy of this order as well as at the e-mail address.

2. In case, the service through speed post on the respondents is not made, the applicant shall adopt the mode of substitute service and the notice of hearing be advertised in two newspapers (one English and one Hindi) having wide circulation in the area.

3. The applicant shall file affidavit of service supported by postal receipt, tracking report, copy of e-mail and clippings of newspapers, if applicable, within three weeks. Reply by the respondents be filed within three weeks from the date of receipt of notice and rejoinder thereto, if any, within two weeks from the date of receipt of copy of reply, exchanging the copies between the parties.

4. List IA No.79/2021 on 25.10.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

(Ajay Kumar Vatsavayi)
Member (Judicial)

July 14, 2021
pc